

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 408  
IB-1070/ND/2020

**IN THE MATTER OF:**

**M/s. Entertainment City Limited**

**...PETITIONER**

**Vs.**

**M/s. Ridhika Developers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Gauri Rishi, Ms. Srishti  
Juneja, Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that she has complied with the order dated 13.12.2020 and also 21.12.2020. The affidavit filed by the Learned Counsel for the Operational-creditor regarding Section 9 (3) (b) and Section 9 (3) (c) are taken on record. Serve notice on the Corporate-debtor within two weeks. Matter is adjourned to 22.01.2021.

—sd—

**(V.K. Subburaj)  
Member (T)**

—sd—

**(P.S.N. Prasad)  
Member (J)**

(Meenu)